

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 212/2016

In the matter of :

Mehta Engineers Limited. ...Petitioner-Transferor Company.

With

Mehta Engineers India Private Limited.Transferee Company/
Resulting Company.

Present: - Mr. Karanveer Jindal, Advocate with Mr. Madan
Gopal Jindal, Practicing Company Secretary for petitioner-
Transferor company.

This petition has been received in the Tribunal by transfer from the Hon'ble Punjab and Haryana High Court in terms of Rule 3 of the Companies (Transfer of Pending Proceedings) Rules, 2016. It be entered in the relevant register.

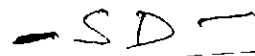
In compliance with the directions dated 22.11.2016 of the Hon'ble High Court, the report of Chairperson of two meetings have been received. The learned counsel for the petitioner-transferor company submits that the next steps would be to issue notices to the statutory authorities and the sectoral regulatory authorities in terms of Rule 8 of the Companies (Compromise, Arrangement and Amalgamation) Rules, 2016. The matter is adjourned to 23.03.2017 for the petitioner to file affidavit of the authorised representative stating about the sectoral regulatory authorities of the companies so that apart from other statutory authorities, notices can be issued in terms of Rule 8 of the Companies

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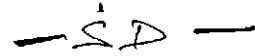
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(Compromise, Arrangement and Amalgamation) Rules, 2016. It is further directed that the petitioner would file the certificate of statutory auditors of the company as required by proviso to clause (j) of sub-section 3 of Section 232 of the Companies Act, 2013. The needful be done at least two days before the date fixed.

Learned counsel for the petitioner is directed to file two extra sets of the Paper Book. The office would attach the copy of the report of the Chairpersons of both the meetings with each set of Paper Book.



(Justice R.P. Nagrath)
Member (Judicial)



(Deepa Krishnan)
Member (Technical)

March 06, 2017

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